

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11163/2019

(Arising out of impugned final judgment and order dated 19-09-2019 in A482 No. 34223/2019 passed by the High Court Of Judicature At Allahabad)

KRISHNA NAND MISHRA @ PANKAJ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 187581/2019 - EXEMPTION FROM FILING O.T.
IA No. 191213/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 04-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Rakesh Mishra, AOR
Mr. Pradeep Kumar Dwivedi, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Vikash Kumar Sinha, Adv.
Ms. Purnima Jain, Adv.
Mr. Atul Khaneja, Adv.

For Respondent(s) Ms. Srishti Singh, AOR

Mr. Ram Lal Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of Petitioner to adjourn the matter on personal ground, matter is adjourned. As prayed, list after two weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)